

So far as the points raised by the hon. Member, my esteemed friend, Mr. Mallikarjun, are concerned on how the foreign exchange is earned, I would say that so far as the earning of foreign exchange is concerned, or the violation is concerned you under-invoice certain exports, then you get some compensatory payments there—something like that. (*Interruptions*). You know it very well. In this case, there was a mention that there was some...

SHRI P. VENKATASUBBAIAH (Nandyal). Mr Chairman, Sir, he says he knows it very well. By implication the hon. Minister involves him in this. (*Interruptions*).

MR CHAIRMAN: Don't you know that? I think everybody knows that

SHRI SATISH AGARWAL: Mr. Venkatasubbaiah is, after all, an hon. Member and there is no question of my being against him, he is my friend. I am not against anybody whatsoever.

MR CHAIRMAN: Everybody knows it

SHRI SATISH AGARWAL. Everybody knows how it is done by compensatory payments, by under-invoicing, by over-invoicing etc. These are the methods. In this particular case it was brought to the notice of the Department that there was some adjustment of a loan in Italy against some payments to be made there. So, those cases are to be inquired into. Now, so far as the dropping of the case is concerned Mr. Ramesh J Chauhan has also been penalised under other offences, but when the show-cause notices were issued, they were issued under various sections. So, under a particular Section if the offence is not proved or if the violation is not proved, then that case is dropped. But under another show-cause notice, Mr. Ramesh J. Chauhan has also been penalised along with the Company.

So, it is not a case of complete acquittal that way. But notices had to be issued under various Sections, cases are adjudicated and if under that particular Section he is not found to have violated the law, then the case is dropped, but under another Section he is penalised.

So far as the case of Thums Up is concerned, I am not sure whether this Parle Group is dealing with that, but so far as the question of advertisement of Thums Up as Coca Cola having a Coca Cola content is concerned, I had already brought this matter, when the question was raised during the last Session, to the notice of the Delhi Administration saying that "they are advertising like this and so you must take some action. They are trying to cheat the customers that way" But so far as my province is concerned, I cannot take any action on that false advertisement. I can assure the hon House that so far as the violations are concerned, so far as the offences are concerned, there is no interference from any political side, and at least you can rest assured that I will be the last person to interfere in the proper adjudication of cases. The law will take its own course if they have violated the law. Whether it is X or Y or Z, they may be related to anybody, they may have association with anybody, the law will take its own course and my officers are free to take any course according to law.

18.70 1/2 hrs

BUSINESS ADVISORY COMMITTEE
THIRTY-FOURTH REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): I beg to present the Thirty-fourth Report of the Business Advisory Committee.

18.11 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Monday May 7, 1970/Vaisakha 17, 1901 (Saka).